

ITEM NO.301

COURT NO.1

SECTION IX

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).19756/2021

(Arising out of impugned final judgment and order dated 22-10-2021 in WP No.11744/2021 passed by the High Court of Judicature at Bombay at Aurangabad)

RAHUL RAMESH WAGH

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ORS.

Respondent(s)

IA No.112863/2022 - APPROPRIATE ORDERS/DIRECTIONS

IA No.112860/2022 - INTERVENTION APPLICATION

Date : 22-08-2022 These applications were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Mr. Hrishikesh S.Chitale, Adv.
Mr. Vijay Kari Singh, Adv.
Mr. Kaustubh Kadasne, Adv.
Mr. Chandra Prakash, AOR

For Respondent(s)/ Applicant(s) Mr. Shekhar Napahade, Sr.Adv.
Mr. Rahul Chitnis, Adv.
Mr. Siddharth Dharmadhikari, Adv.
Mr. Chirag Shah, Adv.
Mr. Utsav Trivedi, Adv.
Mr. Sachin Patil, Adv.
Mr. Aaditya A. Pande, Adv.
Mr. Geo Joseph, Adv.
Ms. Shwetal Shepal, Adv.
Ms. Aishwarya Dash, Adv.
Ms. Farha Hashmi, Adv.
Dr. Prashant Pratap, Adv.
Mr. Kumar Mitakshara, Adv.

For R.No.3 Mr. Sidharth Bhatnagar, Sr.Adv.
Mr. Vijay K., Adv.
Mr. Shantanu Adkar, Adv.
Ms. Bharti Tyagi, Adv.

Mr. Niraj Kishan Kaul, Sr.Adv.

Mr. Anand Dilip Landge, AOR

Mr. Devadatt Kamat, Sr. Adv.

Mr. Devdatt Palodkar, Adv.

Mr. Sunny Jain, Adv.

Mr. Rajesh Inamdar, Adv.

Mr. Nishanth Patil, Adv.

Mr. Dharmendra Mishra, Adv.

Mr. Devdatta P. Palodkar, Adv.

Mr. Shashibhushan P. Adgaonkar, AOR

Mr. Omkar J. Deshpande, Adv.

Mr. Hitesh Kumar Sharma, Adv.

Mr. S.K. Rajora, Adv.

Mr. Akhileshwar Jha, Adv.

Ms. Shweta Sand, Adv.

Ms. Niharika Dewivedi, Adv.

Ms. Sheena Taqvi, Adv.

Ms. Akansha Saini, Adv.

Mr. Dhavnit Chopra, Adv.

Mr. Shivvinayak Gupta, Adv.

Ms. Bina Gupta, Adv.

Mr. Abhay Anil Anturkar, Adv.

Ms. Bhavya Pande, Adv.

Mr. Dhruv Tank, Adv.

Mr. Vaibhav Kulkarni, Adv.

Mr. Ajinkya Udane, Adv.

Dr. R. R. Deshpande, AOR

Mr. Kanu Agrawal, Adv.

Ms. Swati Ghildiyal, Adv.

Ms. Vanshaja Shukla, Adv.

Ms. Ruchi Kohli, Adv.

Mr. Saurabh Mishra, Adv.

Mr. Amrish Kumar, Adv.

Mr. Ranbir Singh Yadav, AOR

Mr. Kailas Bajirao Autade, AOR

M/S. Lambat & Legiteam, AOR

Mr. Shakul R. Ghatole, Adv.

Mr. Firdos T. Mirza, Adv.

Mr. Purshottam B. Patil, Adv.

Ms. Jaikriti S. Jadeja, AOR

Ms. Prapti Allagh, Adv.

Mr. Arvind S. Avhad, AOR

Mr. Rajat Kapoor, Adv.

Mr. Samrat Krishnarao Shinde, AOR

Mr. Abhikalp Pratap Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Having heard learned Senior counsel appearing on behalf of the parties and on perusing the material placed on record, we are of the considered opinion that the matter requires elaborate hearing.
2. List the matter after five weeks along with D.No.25701/2022 before an appropriate Bench.
3. We direct the parties to maintain *status quo* for a period of five weeks from today.
4. The Registry is directed to obtain necessary directions from Hon'ble the Chief Justice of India for constituting a Special Bench to hear the matter.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(R.S. NARAYANAN)
COURT MASTER (NSH)